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- * **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CO.PET. 479/2015 & CO.APPL. 2012/2015**
MR. SUMIT KUMAR Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 483/2015 & CO.APPL. 2019/2015**
MRS. K. SAROJA DEVI Petitioner
versus
PAL INFRA STRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 489/2015 & CO.APPL. 2046/2015**
MR. DEV KARAN GOYAL Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 492/2015 & CO.APPL. 2054/2015**
MS. VINITA JAIN Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT LTD
..... Respondent
- + **CO.PET. 493/2015 & CO.APPL. 2056/2015**
MR. ANIL SARIN & ANR. Petitioners
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 494/2015 & CO.APPL. 2058/2015**
MR. ANSHUL JAIN Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 497/2015 & CO.APPL. 2066/2015**
MR. DHARAMPAL SINGH DESWAL Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 500/2015 & CO.APPL. 2075/2015**
MS. KAMINI GUPTA Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT . LTD .
..... Respondent
- + **CO.PET. 501/2015 & CO.APPL. 2077/2015**



- MS. KAVITA AGRAWAL Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 563/2015 & CO.APPL. 2259/2015**
MS. MADHULIKA JAIN Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 564/2015 & CO.APPL. 2261/2015**
MS. INDU POPLI & ANR. Petitioners
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 565/2015 & CO.APPL. 2263/2015**
MR. KRISHAN KUMAR Petitioner
versus
PAL INFRA STRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 566/2015 & CO.APPL. 2265/2015**
MS. SREEJA K.L. & ANR. Petitioners
versus
PA L INFRA S TRUCTURE & DEVELOPERS PVT. LTD .
..... Respondent
- + **CO.PET. 567/2015 & CO.APPL. 2278/2015**
MR. ASHOK KUMAR KUWAR Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 568/2015 & CO.APPL. 2280/2015**
MS. KIRAN PAL Petitioner
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 569/2015 & CO.APPL. 2282/2015**
MR. ALOK KUMAR & ANR. Petitioners
versus
PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.
..... Respondent
- + **CO.PET. 570/2015 & CO.APPL. 2285/2015**



MR. RAJIV RANJAN SINHA

..... Petitioner

versus

PAL INFRASTRUCTURE & DEVELOPERS PVT. LTD.

..... Respondent

Through: Mr. Aman Bhalla, Advocate for the
petitioners.
Mr. Sudhir Makkar, Sr. Advocate with
Ms. Meenakshi Singh, Advocate for
respondent-company.

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER

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24.01.2017

CO.APPL. 177/2017(Delay in filing reply) in CO.PET. 479/2015
CO.APPL. 171/2017(Delay in filing reply) in CO.PET. 483/2015
CO.APPL. 179/2017(Delay in filing reply) in CO.PET. 489/2015
CO.APPL. 184/2017(Delay in filing reply) in CO.PET. 492/2015
CO.APPL. 186/2017(Delay in filing reply) in CO.PET. 493/2015
CO.APPL. 185/2017(Delay in filing reply) in CO.PET. 494/2015
CO.APPL. 176/2017(Delay in filing reply) in CO.PET. 497/2015
CO.APPL. 172/2017(Delay in filing reply) in CO.PET. 501/2015
CO.APPL. 180/2017(Delay in filing reply) in CO.PET. 563/2015
CO.APPL. 174/2017(Delay in filing reply) in CO.PET. 564/2015
CO.APPL. 181/2017(Delay in filing reply) in CO.PET. 565/2015
CO.APPL. 173/2017(Delay in filing reply) in CO.PET. 566/2015
CO.APPL. 183/2017(Delay in filing reply) in CO.PET. 567/2015
CO.APPL. 175/2017(Delay in filing reply) in CO.PET. 568/2015
CO.APPL. 178/2017(Delay in filing reply) in CO.PET. 569/2015
CO.APPL. 170/2017(Delay in filing reply) in CO.PET. 570/2015

The present applications under Section 5 of the Limitation Act read with Rule 9 of the Companies (Court) Rules, 1959 on behalf of the respondent-company pray for condonation of delay in filing the reply.

The applications are allowed and the delay in filing the reply on behalf of the respondent company is condoned subject to depositing Rs.2,000/- as costs in each of these matters with the Delhi High Court Bar Association Lawyers Social Security and Welfare Fund, New Delhi, within a period of two weeks



from today.

The applications are disposed of accordingly.

CO.PET. 479/2015

CO.PET. 483/2015

CO.PET. 489/2015

CO.PET. 492/2015

CO.PET. 493/2015

CO.PET. 494/2015

CO.PET. 497/2015

CO.PET. 500/2015

CO.PET. 501/2015

CO.PET. 563/2015

CO.PET. 564/2015

CO.PET. 565/2015

CO.PET. 566/2015

CO.PET. 567/2015

CO.PET. 568/2015

CO.PET. 569/2015

CO.PET. 570/2015

Mr. Bhalla, learned counsel appearing on behalf of the petitioners, prays for eight weeks time to file rejoinder to reply file on behalf of the respondent-company.

Let the rejoinder be filed within eight weeks with an advance copy to counsel for the respondent-company.

Renotify on 29.05.2017.

SIDDHARTH MRIDUL, J

JANUARY 24, 2017

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